

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No. 5133 of 2012**

Abhay Kumar Khalkho ..... Petitioner

**Versus**

The Tenughat Vidyut Nigam Limited & Ors.

..... Respondents

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**CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN**  
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For the Petitioner : Mr. Prakash Chandra, Advocate

For the TVNL : Mr. R.S.Mazumdar, Sr. Advocate  
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**07/Dated: 26<sup>th</sup> March, 2021**

Heard learned counsel for the parties through V.C.

2. Mr. Prakash Chandra, learned counsel for the petitioner seeks permission to withdrawn this case.
3. Learned counsel for the respondent-TVNL does not have any objection.
4. Prayer is accorded.
5. The instant writ application is dismissed as withdrawn.

**(Deepak Roshan, J.)**

Amardeep/